

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:3915
ANSWERED ON:03.05.2007
BLACKLISTED NON-GOVERNMENTAL ORGANISATIONS
Mahato Shri Narahari

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the names of the Non-Governmental organisations blacklisted during 2003-04, 2004-05, 2005-06 and 2006-07 for misappropriation of funds provided for social services under various schemes of the Ministry;
- (b) the amount of embezzlement for which charges have been made alongwith other charges that have been made against each of them;
- (c) the details of investigation made in each of these cases and outcome thereof; and
- (d) the details of amount recovered from these NGOs?

Answer

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. SUBBULAKSHMI JAGADEESAN)

- (a) & (b) Whenever it is found that the recommendations of the State Governments are forged or that the organization is not working or the number of beneficiaries is much less than claimed or the quality of services is not commensurate with the quantum of grant-in- aid, the organizations are blacklisted after following due procedure. The details are attached at Annexure.
- (c) & (d) The State Governments have been requested to seize the assets created out of the Government assistance, dispose of the same, deposit the money thus collected with the Government and recover the balance amount as arrears of land revenue.